

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2410/2001  
M.A.No.2014/2001

New Delhi, this the 13th day of September, 2001

Smt. Kaushalaya  
wd/o Late Sh. Raj Pal  
r/o C/o Sh. Rajender Parshad  
New Hira Park, Dicchau Road  
Najafgarh  
New Delhi. .. Applicant

(By Advocate: Shri Yogesh Sharma)

Vs.

1. Union of India through  
The General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Divisional Railway Manager  
Northern Railway  
DRM Office  
Bikaner (Raj.). .. Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

The present OA is disposed of at the admission stage itself without issuing notice to the respondents. Heard the learned counsel for the applicant.

2. The applicant, who is a daughter-in-law of the deceased Government servant, is seeking compassionate appointment in view of the definition contained in Master Circular No.16 which is applicable to a near relatives of the deceased Government servant for compassionate appointment. The applicant states that she has applied for succession certificate which has been issued by the Court to her on 17.2.1999 and thereafter she made a representations to the

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respondents for consideration for compassionate appointment on 31.8.1999 and 6.8.2000 and till now no decision has been taken on her representations.

3. In this view of the matter, the respondents are directed to dispose of the representation of the applicant contained at Annexure A-1 collectively in the OA for compassionate appointment to the applicant in accordance with the rules and instructions as contained in the Master Circular 16 and thereafter to pass a detailed and speaking order within two months from the date of receipt of a copy of this order. No costs.

A copy of the OA is to be sent to the respondents along with a copy of this order.

S. Raju  
(SHANKER RAJU)  
MEMBER(J)

/RAO/